

IN THE HIGH COURT OF JUDICATURE AT PATNA
Civil Writ Jurisdiction Case No.2442 of 2017

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Krishna Kumar Singh, Son of Late Govind Singh, Resident of Mohalla- Rajiv
Nagar, Police Station- Rajiv Nagar, District- Patna- 24

... .. Petitioner/s

Versus

1. The State of Bihar through the Chief Secretary, Govt. of Bihar, Patna.
2. The Principal Secretary, Urban Development Department, Govt. of Bihar, Patna.
3. The Municipal Commissioner, Patna Municipal Corporation, Patna.
4. The District Magistrate, Patna.

... .. Respondent/s

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Appearance :

For the Petitioner/s : None
For the Respondent/s : Mr. Subhash Prasad Singh GA 3

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CORAM: HONOURABLE THE CHIEF JUSTICE
and
HONOURABLE MR. JUSTICE MADHURESH PRASAD
ORAL ORDER

(Per: HONOURABLE THE CHIEF JUSTICE)

30 21-04-2023 Though it is submitted that Advocate Satya Prakash
has expired, Vakalanama is also seen to be filed by Advocate
Mr. Sachin Kumar.

Consistently, none appears for the petitioner. As such,
writ petition stands dismissed for default.

(K. Vinod Chandran, CJ)

(Madhuresh Prasad, J)

Sujit/-

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